

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/2010**

**Coram:**           **Dr.Pramod Deo, Chairperson**  
                          **Shri S.Jayaraman, Member**  
                          **Shri V.S.Verma, Member**  
                          **Shri M.Deena Dayalan, Member**

**DATE OF ORDER: 1.5.2012**

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**IN THE MATTER OF**

Fixation of tariff in respect of NLC TPS-I (600 MW) for the period from 1.4.2009 to 31.3.2014.

**AND IN THE MATTER OF**

Corrigendum to the order dated 9.4.2012 in Petition No.20/2010.

**AND**

**IN THE MATTER OF**

Neyveli Lignite Corporation Ltd, Chennai	Vs.	..... Petitioner
Tamil Nadu Electricity Board, Chennai		.....Respondent

**ORDER**

This petition was filed by the petitioner, NLC, for determination of tariff in respect of NLC, TPS-I (6 x 50 MW + 3 x 100 MW) (hereinafter referred to as “the generating station”) for the period from 2009-14, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as “the 2009 Tariff Regulations”) and the Commission by its order dated 9.4.2012 determined the tariff of the generating station for the period 2009-14.

2. Pursuant thereto, it has come to the notice of the Commission that certain inadvertent clerical errors have crept in the said order and the same is required to be corrected. Therefore, the Commission in exercise of the powers conferred under clause (1) of Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009, *suo motu* undertakes by this order, the correction of inadvertent clerical errors in the order dated 9.4.2012 as mentioned in the subsequent paragraphs.



- (a) In Page-3, paragraph 6, line 1, the date "1.1.2010" shall be read as "11.1.2010".
- (b) In Page-16, paragraph 43 of the said order under O&M expenses, the sentence "*Clause (a) of Regulation 19 of Regulation of the 2009 Tariff Regulations provide the Normative operation and maintenance expenses for Coal based and lignite fired (including those based on CFBC technology) generating stations, as under:*" shall be read as "Clause (d) of Regulation 19 of the 2009 Tariff Regulations provides for the normative operation and maintenance expenses of lignite fired generating station TPS-I of NLC, as under:".
- (c) In Page-18, paragraph 49, the words 'operational parameters discussed above' shall be read as 'operational parameters as discussed in para 59 of the order'.
- (d) In Page-19, paragraphs 54 and 55, the word "*pooled*" occurring in both the paragraphs shall be read as "stand-alone".
- (e) In Page-19, paragraph 55, in the last column of the table, the figure "1.814" shall be read as "2.497".

3. This order shall be read as part and parcel of the order dated 9.4.2012. Except the above, all other terms contained in the said order dated 9.4.2012 remains unchanged.

**Sd/-**  
**[M.DEENA DAYALAN]**  
**MEMBER**

**Sd/-**  
**[V.S.VERMA]**  
**MEMBER**

**Sd/-**  
**[S.JAYARAMAN]**  
**MEMBER**

**Sd/-**  
**[DR.PRAMOD DEO]**  
**CHAIRPERSON**

